

**PROCESSING STATUS OF DRAFT SCHEME as on 26-Jun-20**

<b>Sl. No.</b>	<b>Applicant Name</b>	<b>Date of receipt of Draft Scheme</b>	<b>Last communication received / issued</b>	<b>Processing status</b>
1	Stampede Capital Limited	22-Aug-19	Email received from BSE on 18-Jun-2020	Observation Letter & Complaints Report awaited from BSE.
2	Infibeam Avenues Limited	07-Oct-19	Reply received vide email dated 19-Jun-20	Under Process
3	Khatu Investment & Trading Co. Limited, New Look Investment (Bengal) Limited and Tower Investment & Trading Co. Limited	29-Nov-19	Reminder email sent on June 09, 2020 to CSE. NSE reply received on June 24, 2020.	Clarification awaited from exchange.
4	Lincoln Pharmaceuticals Limited	15-Jan-20	Clarification sought from BSE on 23-Jun-20	Exchange reply is awaited.
5	Pioneer Distilleries Limited and United Spirits Limited	10-Feb-20	Clarifications received on 08-May-20.	Under Process.
6	Cerebera Integrated Technologies Limited	17-Mar-20	Complaints report received from BSE 27-May-20.	Under Process.
7	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20		Observation letter and Complaint report awaited from exchanges
8	Composite Scheme of Arrangement involving Amalgamation of Gallantt Ispat, AAR Commercial Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private	18-May-20	NOC received from NSE on 02-Jun-20	Complaints report pending from exchanges.

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	Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallant Ispat Limited to Gallant Metal Limited			
9	Scheme of amalgamation filed by Niyogin Fintech Limited	20-May-20	Clarification sought from BSE on 16-Jun-20	Clarification awaited from BSE.
10	Demerger scheme of Oriental Sales (Agencies) India Pvt Ltd into Emami Realty Ltd	29-May-20	Reply received from exchange on 24-Jun-20	NOC & Complaints report of exchange awaited.
11	Scheme of Amalgamation of Harishree Aromatics and Chemicals Private Limited with Lasa Supergenerics Limited and their respective shareholders	25-Jun-20		NOC and complaint report pending from exchange.

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).